

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2184 of 2020

Ashok Kumar @ Ashok Kumar Sao.Petitioner

Versus

The State of Jharkhand.Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Ashok Kumar, Advocate

For the State : Mr. Rakesh Ranjan, A.P.P.

02/24-06-2020 Heard the parties.

The petitioner apprehends his arrest in connection with Bashishthanagar P.S. Case No. 78 of 2018.

Fake foreign liquor was being transported without any valid document.

It appears that petitioner is the owner of the motorcycle bearing registration no. JH-13C-7796, in which 35 pieces of liquor was being transported. It further appears that some of the co-accused persons have been granted anticipatory bail by this Court in A.B.A. No. 331 of 2020. The case of the petitioner appears to be similarly situated to the said co-accused persons.

Regard being had to the above, the petitioner, named above, is directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, he will be enlarged on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Chatra, in connection with Bashishthanagar P.S. Case No. 78 of 2018, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)

Rakesh/-